

1	2	3
	Moradabad	
	Paurl Garhwal	
	Pratapgarh	
	Pillbhit	
	Rampur	
	Saharanpur	
	Shajahanpur	
	Sonbhadra	
	Kanpur Dehat	
	Maharajganj	

#### Visakhapatnam Port Trust

3011. SHRI K.P. NAIDU : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Visakhapatnam Port Trust proposes to launch an aggressive campaign to project the port as a favourite destination for its container cargo;

(b) the target set up to handle cargo and container traffic during the current fiscal year; and

(c) the progress of construction of multipurpose berth in this regard in the outer harbour?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (DR. DEBENDRA PRADHAN) : (a) The Port has plans to develop container handling facilities.

(b) Cargo Traffic Target of 36.00 Million Tonnes has been fixed which includes 1.50 lakh Tonnes of containerised cargo for the year 1998-99.

(c) The construction of multipurpose Berth in the outer harbour is in progress and is likely to be ready by 1999-2000.

#### Kannada Programmes on Bangalore Doordarshan

3012. SHRI K.C. KONDAIAH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Television programme producers, artistes and technicians have represented to the Government to give more time to them for Kannada programmes on Bangalore Doordarshan on prime time;

(b) if so, the action, if any, taken to increase the duration of Kannada programmes;

(c) whether the time given for Kannada programmes on prime time was being reduced; and

(d) if so, the reasons therefor?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF COMMUNICATIONS (SHRIMATI SUSHMA SWARAJ): (a) Yes. Sir.

(b) For Kannada programmes Doordarshan has increased the duration for two hours from 2.30 p.m. to 4.30 p.m. Thus, the regional timings for DDK, Bangalore is now from 2.30 p.m. to 8.40 p.m. (earlier it was from 4.30 p.m. to 8.30 p.m.).

(c) No, Sir.

(d) Does not arise.

[Translation]

#### Review of Anti Defection Law

3013. SHRI RAVINDRA KUMAR PANDEY:

SHRI P. UPENDRA :

SHRI A.C. JOS :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether several experts have suggested review of the Anti Defection Law;

(b) if so, the response of the Government in this regard;

(c) whether the Government propose to bring any Bill for amendment in the said Act or impose a ban on defection;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI): (a) Yes, Sir.

(b) to (e) The proposals relating to amendment to the Tenth Schedule of the Constitution, popularly known as Anti Defection Law, was one of the agenda items in the meeting of political parties held on 22nd May, 1998 but the discussion on the issue was deferred. In case consensus emerges amongst political parties on amendments to be made in the Tenth Schedule of the Constitution, Government would consider introducing a Bill for making necessary amendments in the law.

[English]

#### Pay Revision of Employees in AIR/Doordarshan

3014. SHRI SURESH KURUP: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Prasar Bharati Board has proposed the pay revision of certain categories of employees in All India Radio and Doordarshan;

(b) if so, the details thereof and the steps initiated by the Government in this direction?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF COMMUNICATIONS (SHRIMATI SUSHMA SWARAJ): (a) and (b) Yes, Sir. The Prasar Bharati Board had proposed pay revision of certain categories of

Engineering and programme staff. The Prasar Bharati has the powers to make regulations providing for the remuneration and other service conditions of its employees which are not inconsistent with the Prasar Bharati Act and the rules made thereunder. The employees of All India Radio and Doordarshan will be governed by such regulations only after transfer of their services to the Corporation after their exercising the requisite option in this regard. The proposals pertain to the question of bringing parity in the pay scales of subordinate Engineering staff and Programme staff of Prasar Bharati.

[Translation]

#### Protection of Interests of Small Share Holders

3015. DR. MADAN PRASAD JAISWAL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the details of the provisions made by the Government

to protect the interest of small share holders;

(b) whether the Government have received any information of cases against these provisions;

(c) if so, the details of such cases received during the last three years; and

(d) the action taken by the Government thereon?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTERS OF SURFACE TRANSPORT (DR. M. THAMBI DURAI): (a) Provisions have been made under sections 113, 81, 84(3), 205 and 73 of the Companies Act, 1956 to protect the interest of small share holders.

(b) Yes, Sir.

(c) and (d) Details regarding number of complaints received in this regard are indicated in the Statement attached.

#### Statement

Complaint Description	1995-96		1996-97		1997-98	
	No. of complaints		No. of complaints		No. of complaints	
	Received	Redressed	Received	Redressed	Received	Redressed
1	2	3	4	5	6	7
1. Non-receipt of duplicate share certificate (Under Section 84(3) and rules thereunder)	0706	0454	0370	0309	0395	0196
2. Non registration of transfer of shares (Under Section 113)	8693	5422	5456	3245	4476	1829
3. Non issue of share certificates (Under Section 113)	2489	2019	1349	1274	1174	544
4. Non refund of application money (Under Section 73)	9115	7901	1550	2628	863	581
5. Non receipt of debenture certificates (Under Section 113)	389	389	162	178	127	60
6. Non receipt of right applications; Right/Bonus shares (Under Section 81)	490	439	254	219	125	87
7. Non receipt of dividend (Under Section 205)	1877	1474	2480	1377	3093	1443
8. Non receipt of shares on conversion of debenture (Under Section 113)	524	530	175	214	86	75